

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3353

ANSWERED ON:22.03.2017

Illegal Construction

Patil Shri Kapil Moreshwar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

Will the Minister of URBAN DEVELOPMENT to pleased to state:

- (a) Whether raids were conducted in Government residential colonies in Delhi including Lodhi Colony to evict the illegal tenant and removal of illegal construction and if so, the details thereof;
- (b) Whether illegal construction and illegally staying tenants are still thriving in these Government colonies, especially in Lodhi Colony; and
- (c) If so, the steps taken by the Government in view of the threat from such illegal tenants to the law and order in Delhi ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(RAO INDERJIT SINGH)

(a): Yes, Madam. On receipt of specific complaints for subletting and unauthorized constructions in quarters of General Pool Residential Accommodation, regular inspections are conducted by the Directorate of Estates to detect unauthorized occupancy in quarters of GPRA Colonies and unauthorized constructions including Lodhi Colony. Total 1557 inspections held in the year 2016 (January-December).

(b)&(c): In cases of detected subletting in allotted quarters as well as in unauthorized constructions and in case of detected unauthorized constructions, action is taken by Directorate against allottees, as per Allotment Rules, 1963, penalties are imposed on allottees including cancellation of quarters, charging damages and initiating disciplinary action on delinquent allottee by their Administrative Ministry/Department for proven subletting. After cancellation of quarters the allottee are declared as unauthorized occupants and under provisions of Public Premises (Eviction) Act, 1971, Estates Officers pass eviction orders against allottees declared unauthorised occupants after cancellation of quarters are issued and are evicted from such premises.
